

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 124 of 2011

Dated : 23rd May, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

**Uttar Pradesh Power Corporation Ltd.Appellant (s)
Versus**

M/s Basti Sugar Mills Company Limited & Anr. ... Respondent (s)

Counsel for the Appellant (s) : Mr. Daleep Kr. Dhayani,
Mr. Manoj Kr. Sharma for
Mr. Pradeep Misra

Counsel for the Respondent (s): Mr. Sanjeev Kumar Singh,
Mr. Raunak Dhillon
Mr. I. Gaur for R.1

ORDER

The learned counsel for the Appellant seeks some more time to file the Written Submissions with regard to the maintainability and merits of the matter. He is directed to file the same on or before 29.05.2012 after serving copy on the other side.

Thereupon, the learned counsel for the Respondent will file the Written Submissions on the merits of the matter on or before 10.06.2012 after serving copy on the other side.

Post the matter for hearing on **05.07.2012.**

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

Vs/ts